

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 65/S.O./2014

Date : 22.07.2014

Consequent upon retirement and transfer of Hon'ble Judges and in supersession of previous orders, the judgeships for inspection are re-allocated to the Hon'ble Judges as under :-

S. No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE AJAY RASTOGI	JAIPUR METROPOLITAN
2.	HON'BLE MR. JUSTICE GOVIND MATHUR	AJMER JALORE
3.	HON'BLE MR. JUSTICE G.K.VYAS	KOTA BALOTRA
4.	HON'BLE MR. JUSTICE R.S.CHAUHAN	AIWAR DHOLPUR
5.	HON'BLE DR. JUSTICE VINEET KOTHARI	UDAIPUR JAISALMER
6.	HON'BLE MR. JUSTICE MOHAMMAD RAFIQ	JODHPUR METROPOLITAN KARALI
7.	HON'BLE MR. JUSTICE R.S.RATHORE	BHARATPUR BARAN
8.	HON'BLE MR. JUSTICE MAHESH CHANDRA SHARMA	BHILWARA JHUNJHUNU
9.	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	GANGANAGAR PRATAPGARH
10.	HON'BLE MR. JUSTICE M.N.BHANDARI	JAIPUR DISTRICT JODHPUR DISTRICT
11.	HON'BLE MR. JUSTICE K.S. AHLUWALIA	BIKANER
12.	HON'BLE KUMARI JUSTICE NIRMALJIT KAUR	CHITTORGARH
13.	HON'BLE MISS JUSTICE BELA M. TRIVEDI	PALI
14.	HON'BLE MRS. JUSTICE NISHA GUPTA	SIKAR
15.	HON'BLE MR. JUSTICE PRASHANT KUMAR AGARWAL	MERTA
16.	HON'BLE MR. JUSTICE ALOK SHARMA	HANUMANGARI
17.	HON'BLE MR. JUSTICE SANDEEP MEHTA	BUNDI
18.	HON'BLE MR. JUSTICE J.K. RANKA	JHALAWAR
19.	HON'BLE MR. JUSTICE P.K. LOHRA	CHURU
20.	HON'BLE MR. JUSTICE V.S. SIRADHANA	TONK
21.	HON'BLE MR. JUSTICE VIJAY BISHNOI	SAWAIMADHOPUR
22.	HON'BLE MR. JUSTICE ARUN BHANSALI	RAJSAMAND
23.	HON'BLE MR. JUSTICE ATUL KUMAR JAIN	BANSWARA
24.	HON'BLE MR. JUSTICE MAHENDRA MAHESHWARI	SIROHI
25.	HON'BLE MR. JUSTICE V.K. MATHUR	DAUSA
26.	HON'BLE MR. JUSTICE B.L. SHARMA	DUNGARPUR

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Hon'ble inspecting Judges of the area would advise the Hon'ble Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

Hon'ble Judges are further requested to bring their tour programme to the notice of the Hon'ble Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER


22/7/14
REGISTRAR GENERAL